

Queries received till date regarding RFP and their reply

It is to be noted that No further queries shall be entertained after 16th January 2015 in this regard

Sr. No.	Query received from	Query	IPO Reply
1	Nivedita Kaushik, QuantsIP Inc.	With reference to the Annexure II-H para 2 & 3 - Does integration service of the data in the IPATS system be paid for as separate fees as this may involve migration/conversion/synchronization of the database with the complex system of IPATS?	This is a requirement of the RFP and no separate quote will be asked by IPO. It is upto the bidder to take a call.
2		Does the H/w servers be separately be procured by the Patent office as per the specification given by the Database Provider or shall the Database provider be responsible for the procurement of the H/w server? If so shall the Patent office bear additional cost with relation to the procured H/w servers.	Database provider is required to make available the database in the infrastrucure of the IPO.
3		Does EPO-PATSTAT which is EPO proprietary tool, license needs to be taken to further sub license to Indian Patent Office. This will involve additional cost. Should this also be added to the final offer or it shall be procured separately by the Patent office.	This is a requirement of the RFP and no separate quote will be asked by IPO. It is upto the bidder to take a call. Details should be submitted in the proposal.
4	Malay Mishra, LexisNexis India	We wanted to seek clarification on the RFP specific to Annexure-V w.r.t Financial Proposal. Since the RFP is for PCT Minimum Documentation under Rule 34.1 of Regulations under PCT. Can we provide optional pricing plan to the IPO? Option A – All PCT Minimum Documentation under Rule 34.1 of Regulations under PCT with Value adds Option B – All data coverage that LexisNexis can offer with Value adds.	You may provide optional pricing plans with value adds.
5		Can you also confirm if the data needs to be populated exactly the same as per the table in Annexure IIG? Would it be okay if we can give data in Annexure IIG as per our standardized tables.	You can give data in Annexure IIG as per your standardized tables, which may be integrable within the IPATS. However, please try to give to provide 'as far as possible' in the format asked for in the RFP.

6		Can you also confirm if you would require last 3 months bank statement or last 3 years? As last 3 years would run into hundreds of pages.	Yes. It is required.
7	Roshan Agarwal, Siddhast	What is treated as non-availability of PCT minimum document for annexure IIA para 1 i.e Is non availability means following: "Data for particular publication is not available in complete ST36 schema." as there are instances where Data is available but it is not complete, i.e in some data some inventor is missing, where is in other"applicant" or "title" or IPC may be missing.	You may detail the extent of coverage available with you in your proposal. Technical committee will evaluate the same.
8		In reference to technical evaluation for coverage of PL as per Annexure IIA and IIG which is of 50 marks of total evaluation. Taking into consideration some vendors has some country coverage and some vendor has other country coverage. a. How many marks annexure IIA will have in Evaluation for 50 marks criteria Further what is evaluation criteria and bifurcation of marks for PARA 1 of annexure IIA. Which country has more weightage and which country will have less weightage. Which country are treated as "majority of countries". Similarly evaluation criteria and bifurcation of marks for PARA 2 of annexure IIA . What weightage is for Full-text / bibliographic data / any other type for PARA 2.	Technical committee will evaluate the same based on technical parameters and will accordingly award weightage.
9		WIPO list referred by IPO for PCT minimum contain document till year 2000, document added after year 2000 for particular authority will be treated as additional document other than PCT minimum or that will be part of PCT minimum with reference to PARA 2 of annexure IIA	Documents beyond the prescribed PCT minimum for a particular authority will be treated as additional documents. This information should be submitted in Annexure-2A point 2.

10		Evaluation criteria and marks bifurcation for annexure IV in total marks of 20, i.e Education Qualification marks, persons experience etc.	Technical committee will evaluate the same based on technical parameters and will accordingly award weightage/points.
11		Evaluation criteria and marks bifurcation for annexure IIIH in total marks of 20, weightage of each field or which are important field	Technical committee will evaluate the same based on technical parameters and will accordingly award weightage/points.
12		Evaluation criteria and marks bifurcation for annexure IIB in total of 20 marks as per point number 2	Technical committee will evaluate the same based on technical parameters and will accordingly award weightage/points.
13		Evaluation criteria and marks bifurcation for annexure IID in over all 10 marks as per point 3 i.e what marks are IPC, CPC,ECLA, value added and bibliographic database.	Technical committee will evaluate the same based on technical parameters and will accordingly award weightage/points.
14		Evaluation criteria and marks bifurcation for annexure IIF in over all 10 marks as per point number 5, i.e marks for EPO patstat, register of patent, PDF copies, images etc	Technical committee will evaluate the same based on technical parameters and will accordingly award weightage/points.
15	Manish Sinha Gridlogics Technologies Pvt Ltd	<p>As you know we are submitting the RFP response. The RFP document states that the EMD draft should be valid for 180 days from date of opening of tender.</p> <p>However, perhaps you may already know this that as per RBI guidelines, with effect from April 1, 2012, the validity period of Cheques, Demand Drafts, Pay Orders and Banker's Cheques has been reduced from 6 months to 3 months, from the date of issue of the instrument.</p> <p>Also the date on the draft is the date of issue and due to logistical issues its not possible to get a draft on the morning of tender submission. So the draft we are submitting is issued on 14th Jan (today) and is valid for 3 months.</p> <p>Can you please let me know if this is fine and will not be an issue.</p>	The RBI guidelines will ofcourse prevail. It will be the responsibility of the bidder to ensure that EMD remains valid for 180 days. The bidders may therefore submit another instrument before the expiry of the first instrument, which was submitted with the proposal.

16	Akhilesh K Gupta	<p>Page 7 of RFP, item 2.b.</p> <p>(iii) IPC database (iv) CPC database (v) ECLA database</p> <p>We assume, these are databases, where the patent codes IPC, CPC, and ECLA are listed along with explanatory texts. Is that assumption correct? ECLA codes are not in use any more; replaced by CPC – could this requirement be left out then?</p> <p>Page 7 of RFP, item 2.d.</p> <p>(iii) EPO PATSTAT – this is an EPO product; do we understand the requirement correctly, that we are requested to purchase this database from EPO on behalf of IPO? (iv) Register of patent authorities – can this requirement be fulfilled by providing electronic access to the registers of certain patent authorities?</p>	<p>Your assumption is correct about the IPC, CPC and ECLA databases. Regarding ECLA, this is a requirement of IPO and can not be left at this stage.</p> <p>You may detail out the availability and type of access of EPO PATSTAT and Register of patent authorities with you in your bid document.</p>
17	Nivedita Kaushik, QuantsIP Inc.	<p>Fields <i>“that may be available”</i> for PL searching in IPATS. And no points should be given for such availability.</p>	<p>The section should be read as “Field available in IPATS” Applicants are required to submit the fields available in their database and any additional and or alternate fields, alternate abbreviations as available in their database in annexure IHH</p>
18		<p>EMD should either be waived off or reduced to a reasonable amount (such as 50000 or 100000) to enable a potential Indian entrepreneur applicant to participate.</p>	<p>EMD is decided on the basis of estimated project value.</p>
19		<p>We need to get guidance on experience in the field.</p>	<p>Please specify your requirement, we will surely assist you.</p>
20		<p>Is it compulsory or only assisting tool for the patent office in</p>	<p>Access is required to be provided.</p>
21		<p>Invoice to be allowed to be raised monthly basis.</p>	<p>Invoice shall have to be raised quarterly</p>
22		<p>Payment should be released in 15 days after invoice has been raised.</p>	<p>IPO will process the bills through due process. 45 days is the approximate period, bills may be cleared earlier also.</p>